

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 22-04-2024 AT
02.30 P.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **M/s. Nathella Sampath Jewellery Pvt Ltd**

PETITION NUMBER : **CP/IB/129/2018**

APPLICATION NUMBER : **a) IA/IBC/1892/2023
b) IA/IBC/1891/2023**

ORDER

202.a. IA/IBC/1892/2023 IN CP/IB/129/2018

Ld. Counsel Mr. G. Dinesh Kumar for the Applicant. Ld. Counsel Ms. Indumathi Ravi for the Respondent.

This is an Application to condone the delay of 190 days in filing Interlocutory Application challenging the rejection of the claim by the Liquidator.

The reasons for delay has been assigned in para 4 and 5 of the Application due to unprecedented situation of Covid 19 the delay occurred.

The delay is condoned and the **IA/IBC/1892/2023 is accordingly disposed off.**

202.b. IA/IBC/1891/2023 IN CP/IB/129/2018

Ld. Counsel Mr. G. Dinesh Kumar for the Applicant. Ld. Counsel Ms. Indumathi Ravi for the Respondent.

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Liquidator has filed a counter stating that the Applicant has filed the revised claim form on 18.04.2022 with a revised claim amount of Rs.48,07,647/- based on assessment order of the Applicant dated 21.03.2022 which is very much after the liquidation commencement date.

Ld. Counsel for the Applicant stated that proceedings of the claim had been made based on the AG audit report which is available on page 44 of the Application.

List the Application for hearing on **18.06.2024**.

-Sd-

VENKATARAMAN SUBRAMANIAM
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)